

[English]

Separation of Judiciary from Executive in States

3306. SHRI LAL DUHOMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the States and Union Territories where there is no separation of judiciary from executive;

(b) the reasons for not separating judiciary from executive in such areas; and

(c) whether there is any proposal to separate judiciary from executive in the areas where it has not been separated ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) (b) and (c) The separation of Judiciary from Executive in respect of trial of criminal cases is governed by the Code of Criminal Procedure, 1973 (2 of 1974). According to sub-section (2) of section 1, the Code does not extend to the State of Jammu & Kashmir which is governed by a separate law. By virtue of the provision to sub-section (2), certain provisions of the Code including provisions relating to separation of Judiciary from the Executive are not applicable to the State of Nagaland and to the tribal areas, which are now comprised in the States of Assam, Meghalaya and Union Territories of Arunachal Pradesh and Mizoram, unless specifically applied thereto by a notification, where some simple rules relating to Administration of Criminal Justice are working satisfactorily in relation to the simple and unsophisticated people inhabiting these areas. The provisions of the Code relating to separation of Judiciary from the Executive can how-

ever be extended to these areas by the State Government or UT concerned.

The Code of Criminal Procedure, 1973 has not yet been extended to the State of Sikkim, which became the 22nd State of Indian Union, after the Code was enacted. The Government of Sikkim have not yet communicated their decision for the extension of the Code to the State.

Minor Forest Produce Purchased by L.A.M.P.S.

3307. SHRI ARVIND NETAM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether minor forest produce occupies a key position in the food and income budget of tribal families;

(b) whether only a part of minor forest produce collected by tribals has been purchased by large-sized multipurpose societies in Bastar District of Madhya Pradesh;

(c) what are the schemes to ensure purchasing of total minor forest produce collected by tribals;

(d) whether Madhya Pradesh Minor Forest Produce Federation has any scheme for regeneration of minor forest produce items; and

(e) if so, what are the Minor Forest Produce Regeneration Programmes for Bastar area ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) Yes, Sir.

(b) Yes, Sir.

(c) Forest Development Corporations/State Tribal Development Co-operative Corporations/LAMPS and Primary Marketing Societies have taken measures for collection, processing and marketing of